

Rules, 1960 during summary revision, a re-verification shall be made to ensure that no names are wrongly deleted. It has been further instructed that list of such electors can even be given to the political parties or published if deemed necessary. These steps are aimed to ensure that names of eligible persons especially those possessing EPIC are not deleted without valid reason.

It may be added that holding an EPIC is not an authority to vote, as the right to vote is based on the existence of the name of the person in the electoral roll being used for the election from the constituency where he/she ordinarily resides."

Vacant posts of Judges in Supreme Court

713. SHRI N.R. GOVINDRAJAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of posts of Judges lying vacant in Supreme Court as on date;

(b) the reasons for not filling up of vacant posts so far; and

(c) by when the vacant posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) Against the sanctioned strength of 26 Judges in the Supreme Court 24 Judges are in position leaving two vacancies to be filled up, as on 2.3.2005.

(b) and (c) Pursuant to the Supreme Court Judgement of October 06, 1993 read with their Advisory Opinion of October 28, 1998, the process of initiation of proposal for appointment of Judges of the Supreme Court lies with the Chief Justice of India.

Coparcenary rights of women

714. SHRIMATI SUSHMA SWARAJ: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware of the Hindu Succession Andhra Pradesh (Amendment) Act, 1986 and the changes it has brought about in the rights of daughters in relation to ancestral property of Hindus;

(b) whether the national Commission for Women has carried out a study of the coparcenary rights of women in Andhra Pradesh in the light of this amendment; and